

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1192/(MAH)/2017
CA No.


CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017

NAME OF THE PARTIES: Loyalty Rewardz Management Pvt.Ltd.
V/s.
Pan India Paryatan Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	ABHISHEK MOKE For OPERATIONAL CREDITOR	ADVOCATE	

ORDER

T.C.P.No. 1192/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative from the side of the Petitioner is present.
2. Certain compliances are yet to be made. The name of the IRP is to be intimated.
3. The requisite Certificate from the Bank is to be filed.
4. The Petitioner is directed to serve another notice and intimate the next date of hearing on the debtor. Adjourned to **18.08.2017**.

Dated: 19.07.2017

Sd/-
M.K. Shrawat
Member (Judicial)